

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 427 199 3

DATE OF DECISION 21.4.93

Ancy Joychan \_\_\_\_\_ Applicant (s)

Mr. K. Jaju Babu \_\_\_\_\_ Advocate for the Applicant (s)

Versus

The Regional Director (SR) \_\_\_\_\_ Respondent (s)  
Staff Selection Commission, College Road, Madras-6 and another

Mr. George C.P. Tharakan, SCSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

## JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

The only relief prayed for in this application is to direct the second respondent to dispose of Annexure-A-1 representation in accordance with law.

2. It is brought to our notice that the said representation has been forwarded to the competent authority as per Annexure A-2 and it has not been disposed of so far in accordance with law. Learned counsel for applicant submitted that he will be satisfied if this Tribunal directs the second respondent to dispose of Annexure A-1 representation in accordance with law.

2

3. We have <sup>heard like</sup> learned counsel for respondents also. He has no objection in accepting the suggestion made by learned counsel for applicant in this regard. Accordingly, we are satisfied that ~~xx~~ the interest of justice will be met in this case if we dispose of the original application with direction to the second respondent.

Corrected  
as per order  
dated 29-7-93  
in RA 83/93.

4. Accordingly, we direct the <sup>first</sup> respondent to dispose of Annexure A-1 representation as early as possible at any rate within three months from the date of receipt of a copy of this judgment.

5. There will be no order as to costs.

  
(R. RANGARAJAN)  
ADMINISTRATIVE MEMBER

  
21-4-93  
(N. DHARMADAN)  
JUDICIAL MEMBER

21.4.93

kmm